

(b) to (d) The Wildlife (Protection) Act, 1972 is not applicable to the State of Jammu & Kashmir which has its own Act on Wildlife i.e. Jammu & Kashmir Wildlife (Protection) Act, 1978. The State Government of Jammu & Kashmir has been asked to bring their law at par with that of Government of India. Jammu & Kashmir Wildlife (Protection) Act, 1978 bans hunting of Schedule I species and allows hunting of Schedule II, III & IV species under licence. Some of the rare species like Leopard, Himalayan Black Bear, Himalyan Tahr, Serow, Tibetan Antelope, Wild Yak, Black necked crane etc. which are included in Schedule I of the Central Act are still in Schedule II, III & IV of the J&K Act and trade of these species is allowed in Jammu & Kashmir under this Act.

#### International Sports Nagari

825. SHRI SADASHIVRAO DADOBA MANDLIK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are planning to make an International Sports Nagari in Kolhapur;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) No, Sir.

(b) Does not arise.

(c) No such proposal has been received from the State Government.

#### Supply of Power to States from CPSU

826. SHRI AJOY MUKHOPADHYAY : Will the Minister of POWER be pleased to state :

(a) the power supplied to State from the Central Power Sector Undertaking (CPSU) during the last three years, State-wise;

(b) whether the outstanding dues against the States have resulted in the reduction of States share in Central Power Projects; and

(c) if so, the details thereof; State-wise?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) State-wise entitlement vis-a-vis drawal from Central Power Sector Undertakings during 1995-96 to 1997-98 is given in the attached statement.

(b) and (c) Cabinet have decided that power supply to State Electricity Boards from Central Power Supply Undertakings should only be made against advance payment or Irrevocable Letters of Credit (LC) w.e.f. 01.10.1996.

Cabinet have also decided that the outstanding dues upto 31st December, 1996 against the States for power supplies from the Central Sector Power Projects would be recovered from the Central Plan Assistance (CRA) of the concerned States limited to 15% of the total CPA of the State and the power supply from CPSUs to the States thereafter would be commensurate with the amount of LC opened.

There has been no reduction in share of States from Central Power Projects due to outstanding dues. However, in case of the States where the LC amount is not commensurate with the present allocation of power from CPSUs, the power supply is being regulated or their share is diverted to the States, who enhances the LC commensurate with the additional allocation.

#### Statement

#### Supply of Power to States from CPSU

(Figures in MU)

Name of State/System	1995-96		1996-97		1997-98	
	Entitlement	Drawal	Entitlement	Drawal	Entitlement	Drawal
1	2	3	4	5	6	7
<b>Nothern Region</b>						
Chandigarh	176.7	181.6	228.4	219.6	307.2	312.1
Delhi	8067.0	7350.1	9304.8	8144.2	10717.5	8804.7
Haryana	5386.8	5961.3	5305.0	5968.6	5967.4	6123.8
Himachal Pradesh	1135.7	917.2	1154.3	1028.8	1419.1	1065.3
J & K	2937.5	2428.9	3155.7	3018.1	4210.4	4103.4
Punjab	5511.8	4465.9	5248.5	5264.0	6647.9	6430.0
Rajaasthan	7445.9	9639.1	7996.6	8512.1	8759.4	9740.3